

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.20/(MAH)/2016  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

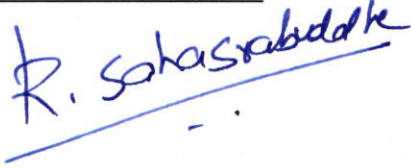

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2017

NAME OF THE PARTIES: Shri S M Sasidharan

V/s.

M/s. Filtra Teknopak Cleanroom Systems Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	CS Rahul Sahasrabudhe	PCS Bar Petitioner	
2.	Pranav Sampat a/w Arundathi Venkateshwar 11b Chaitan & Co.	For Respondent NO. 2 & 3	

**ORDER**

**T.C.P. NO. 20/397-398/NCLT/MB/MAH/2016**

1. The Learned Representatives of both the sides are present.
2. After a brief discussion it transpires that the prayer sought in the Petition is revolving around the issue of winding up of the Company listed as R-4.
3. The Learned Representative is directed to give the latest information about the progress of the winding up whether finalised or not. The information is to be placed on record on or before the next date of hearing.
4. Adjourned to **20.04.2017**. Date is communicated to both the sides.

sd/-

**Shri M.K. Shrawat**  
**Member (Judicial)**

**Dated: 15.03.2017**